

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.182/2000

Wednesday this the 23rd day of February, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. J.L. NEGI, ADMINISTRATIVE MEMBER

T.O. Poulose,
Thottankara House, Edavoor,
working as Extra Departmental Mail Carrier,
Cheranellur PO, Aluva.Applicant

(By Advocate Mr. P.C. Sebastian)

v.

1. The Assistant Superintendent of Post Offices,
Aluva Sub Division, Aluva.1.
2. The Postmaster General,
Central Region, Kochi.16.
3. The Union of India,
represented by the Secretary
Ministry of Communications,
New Delhi. Respondents

(By Advocate Mr. K.Sri Hari Rao)

The application having been heard on 23.2.2000, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant was by an order dated 28.12.99 (A.3) appointed purely on a temporary basis to work as Extra Departmental Mail Carrier (EDMC for short) Cheranalloor Post Office for a period of sixty days from 23.12.99 with the clear understanding that the appointment would be tenable only for a period of sixty days. The applicant was by the impugned order Annexure.I dated 8.2.2000 informed that on the expiry of the period of sixty days he would be relieved on 20.2.2000. Aggrieved by that the

.2.

applicant has filed this application seeking to have the impugned order set aside declaring that the action of the first respondent in replacing the applicant by a temporary employee is illegal and for a direction to the first respondent to allow the applicant to continue as Extra Departmental Mail Carrier, Cheranallur Post Office provisionally till a permanent incumbent is appointed.

2. When the application came up for hearing, Shri K.Sri Hari Rao, learned counsel for the respondents under instructions from the respondents stated that in view of the ruling of the Tribunal in O.A.324/98 the impugned order A.I has been recalled by the first respondent and that the applicant would be allowed to continue till a regular selection and appointment is made to the post.

3. Taking note of the above submission of the learned counsel for respondents under instructions from the respondents that the applicant would be continued as EDMC, Cheranalloor till a regular selection and appointment is made, the application is closed without any further direction. No costs.

Dated the 23rd February, 2000

J.L. Negi
J.L. NEGI
ADMINISTRATIVE MEMBER

A.V. Haridasan
A.V. HARIDASAN
VICE CHAIRMAN

List of Annexures referred to:

S. Annexure.A1:True copy of the letter No.MC/B.O. -3 dated 8.2.2000 issued by the Ist respondent.

Annexure.A3: True copy of Memo No.MC/B.O.3 dated 28.12.1999 issued by the Ist respondent.

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